

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 21st day of September, 2021

Contempt Application No. 330/00226 of 2018
In
Original Application No. 330/00530 of 2017

Present:

Hon'ble Mr. Tarun Shridhar, Member-(Administrative)
Hon'ble Ms. Pratima K. Gupta, Member- (Judicial)

Suresh Kumar, Son of Dinesh Chandra,
 Resident of Village and Post Basith Nadi Gaon,
 Urai, District-Jalaun.

.....Petitioner

By Advocate: Shri Krishna Kant Shukla.

Versus

1. Manish Saxena, Post master General Agra Region, District Agra and another.
2. Shri Ugrasen, Senior Superintendent of Post Offices, Jhansi Region, Jhansi.

-----Respondents

By Advocate: Shri D.S. Shukla.

O R D E R

Deliverd by Hon'ble Mr.Tarun Shridhar, Member-A:

1. None present for the applicant even in the revised call. Shri D.S. Shukla, learned counsel for the respondents, is present.
2. The present contempt petition has been filed alleging non-compliance of the order dated 14.07.2017 passed by this Tribunal in OA No. 530 of 2017.

3. Learned counsel for the respondents submits that even on several occasions in the past the applicant has not been present either in person or through his counsel. The order for non compliance of which this contempt petition was filed has been fully complied with and he has already furnished the affidavit to this effect. The compliance affidavit is already on record.

3. In view of the categorical statement made by the learned counsel for the respondents and also on account of the absence of the learned counsel for the applicant, the contempt proceedings are closed and the notices issued are discharged.

4. All the pending MAs in the aforementioned OA are dismissed as infructuous.

(Pratima K Gupta)
Member (Judicial)

(Tarun Shridhar)
Member (Administrative)

/Neelam/